

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**21. C.P.(IB)/171(MB)2021**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2023**

**NAME OF THE PARTIES: - Mr. Anuj Bajpai (RP of Lavasa  
Corporation Limited)  
V/s  
Mr. Vinay Vitthaldas Maniar**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Priyank Jadav a/w Adv. Ayush Rajani appeared for the RP. Counsel for the RP states that he has filed his report and the copy of the reply has been served to the personal guarantor. Nobody is present on behalf of the personal guarantor. Let the reply/objection be filed, if any, on or before the next date of hearing. List this matter on **30.10.2023.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**